


**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)**

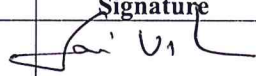
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No.62/HDB/2016
COMPANY PETITION/APPLICATION NO.	C.P.No.11/2012
NAME OF THE COMPANY	Sri Sai Annapurna Packaging (India) Private Limited
NAME OF THE APPLICANT/PETITIONER	Vemuri Shyam Prasad & 2 others
NAME OF THE RESPONDENT(S)	Sri Sai Annapurna Packaging (India) Private Limited & others
UNDER SECTION	397/398 of the Companies Act, 1956

Counsel for Applicant/Petitioner(s):


Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
<i>P. R. Raghunandan Rao</i> <i>C. Blupost</i>	<i>Sr. Adv</i> <i>Advocate</i>	<i>99666 22805</i>	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
<i>T. V. P. Saivihari</i>	<i>R2</i>	<i>9010613275</i>	

Heard Shri R. Raghunandan Rao, Learned Senior Counsel for the Petitioner and Shri TVP Saivihari Learned Counsel for the Respondent.

At the request of the Learned Counsel for the Respondent, post the case on 27.11.2017


Member (T)


Member (J)